

IN CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCHDated, Allahabad. This 31st October, 2000CORAM :Hon' Mr. Justice R.R.K.Trivedi, VC  
Hon' Mr. S.Biswas, AMOriginal Application No.213/2000Shri Bhuwaneshwar Arya  
son of Late Nain Ram Arya  
resident of village Bhargarh  
post office:Pangot, District-Nainital.....Applicant  
Counsel for the applicant : Shri Satya Vijay  
Versus

1. Union of India through Secretary  
Ministry of Communication, New Delhi
2. Chief Post Master General  
U.P. Circle, Lucknow
3. Director Postal Services, Barielly
4. Senior Superintendent Post Offices  
(Nainital)Kuman Division
5. Branch Post Master, Head Post Office  
Malital, Nainital

## .....Respondents

Counsel for the Respondents: Shri S.C.Tripathi

ORDER (Open Court)

( By Hon' Mr. Justice R.R.K.Trivedi, VC )

This application under section 19 of the ~~Central~~ Adminis-  
trative Tribunal Act, 1985 has been filed against the order of  
removal dated 2.8.1988 passed as a consequence of disciplinary  
proceeding initiated against the applicant for his allegedly  
unauthorised absence from duty. Admittedly against order of  
punishment applicant has right to statutory appeal before ~~the~~  
next higher authority which has not been availed. He has -  
approached this Tribunal without availing relief available  
to him in law. In the circumstances in our opinion the appli-  
cation is liable to be rejected. The application is disposed  
of with the liberty to applicant to file appeal if any before  
the competent authority and appeal shall be considered and  
decided in accordance with law within 6 (six) months.

No order as to the costs.

S. B.  
AM

VC